

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**Misc DJ ASJ No. 20/2020
CBI Vs. Virender Pal & Anr.**

14.09.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Shri Rajesh Kumar Luthra, Ld. Counsel for the applicant Gaurav Handa.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

The matter has been listed today for consideration of the application moved by Gaurav Handa for release of some documents which were seized by the CBI and which are a part of court record. The proceedings before this court have culminated. However, CBI has preferred a revision petition before the Hon'ble High Court.

Ld. Counsel for the applicant submits that the revision petition preferred by the CBI is being shown as pending in the category of regular matters before the Hon'ble High Court of Delhi. In view of the submissions of ld. counsel for the applicant, it will not be possible to allow the application since the court record might be required by the Hon'ble High Court at any point of time. Consequently, Ld. Counsel for the applicant has requested to permit him to withdraw the present application with liberty to file a fresh application as and when the revision petition is disposed off by the Hon'ble High Court of Delhi.

The request is allowed.

Misc DJ ASJ No. 20/2020
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In view of the above, the application moved on behalf of the applicant Gaurav Handa for release of the documents stands disposed off as withdrawn with liberty to file afresh as and when the pending revision petition is disposed off by the Hon'ble High Court of Delhi.

File be consigned to the record room.

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Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/14.09.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 268/2019
CBI Vs. Mahipal Singh and Others**

14.09.2020

Present: Dr. Jyotsna Sharma Pandey, **Ld. PP** for CBI.

Sh. Amit Sharma and **Ms. Manisha Sharma**, **ld. Counsel** for **A1** Dr. Mahipal Singh, **A20** Saurabh, **A25** Abhishek Rawat, **A27** Vinod Kumar Verma, **A32** Surendra Kumar Singh, **A40** Shailesh Kumar, **A42** Saurabh Chandra, **A46** Sandeep Yadav, **A49** Ratnesh Kumar, **A51** Rahul Kumar Singh, **A52** Raghvendra Singh, **A56** Nazim Ali, **A58** Mohd Ahmad, **A65** Gaurav Patel, **A67** Brijesh Kumar, **A68** Balbeer Singh, **A69** Ashish Singh and **A75** Abhinendra Singh.

Sh. Pradeep Pathak, **Ld. Counsel** for **A41** (Shailesh Dubey).

Sh. Umesh Sinha, **Ld. Counsel** for **A6** Pankaj Kumar Choudhary, **A7** Vijay Kumar Chikara, **A9** Mohd, Shayam, **A10** Nirpendra Kumar, **A11** Hashmat Ali, **A12** Anuj Kumar, **A13** Ahsan, **A14** Vipul Kumar, **A15** Vivek, **A17** Sumit Kumar, **A19** Shailendra Kumar Verma, **A21** Sanchit Kumar, **A23** Naveen Kumar Yadav, **A30** Sushmendra, **A31** Suresh Babu, **A33** Sumit Kumar, **A35** Sudhakar Singh, **A37** Shashank Singh Yadav, **A38** Sharad Kumar Yadav, **A39**, Shailesh Kumar Singh, **A44** Sanjay Singh, **A45** Sandesh Kumar, **A47** Rukampal Yadav, **A53** Pramod Kumar Patel, **A55** Nazim Ali, **A57** Noman Han, **A61** Manish Kumar Singh, **A62** Kuldeep Singh and **A71** Amaresh Singh Chauhan.

CC No. 268/2019
CBI Vs. Mahipal Singh and Others

Sh. Bhuneshwar Singh, Id. Counsel for **A36** Shubhendra Singh, **A43** Sanjeev Singh, **A66** Dheeraj Singh and **A73** Ajaydeep Singh.

Sh. Amit Gaurav Singh, Ld. Counsel for **A-48** Ravindra Singh.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

Regular physical functioning of the court has not yet resumed and the physical recording of evidence is not possible at the moment. Neither the accused nor the witnesses can be called in view of the prevailing circumstances of Covid 19.

Consequently, the matter is adjourned and now be listed for further proceedings on **9.10.2020**, to be taken up through video conferencing in case regular physical functioning of the district courts does not resume by the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/14.09.2020

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